

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 688/TT/2020

Subject	:	Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for seven assets under "Installation of Reactors in Western Region".
Date of Hearing	:	31.8.2021
Coram	:	Shri P.K. Pujari, Chairperson Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	Madhya Pradesh Power Management Company Ltd. & 10 Others
Parties present	:	Shri S. S. Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri A.K. Verma, PGCIL Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets under "Installation of Reactors in Western Region":
 - Asset-A1:** 420 kV, 125 MVAR Bus Reactor at Jabalpur Sub-station;
 - Asset-A2:** 420 kV, 125 MVAR Bus Reactor at Khandwa Sub-station;
 - Asset-A3:** 420 kV, 125 MVAR Bus Reactor at Bhatapara Sub-station;
 - Asset-B1:** 420 kV, 125 MVAR Bus Reactor at Shujalpur Sub-station;
 - Asset-C1:** 420 kV, 125 MVAR Bus Reactor at Raigarh Sub-station;
 - Asset-C2:** 420 kV, 80 MVAR Switchable Line Reactor at Solapur Sub-station, and



Asset-C3: 420 kV, 125 MVAR Bus Reactor at Aurangabad Sub-station.

- b. The subject transmission assets were put into commercial operation during 2014-19 period.
 - c. Transmission tariff for 2014-19 period for Assets-A1, A2 and A3 was determined vide order dated 29.4.2016 in Petition No. 116/TT/2014, for Asset-B1 vide order dated 22.3.2016 in Petition 165/TT/2014 and for Assets-C1, C2 and C3 vide order dated 6.9.2017 in Petition No. 207/TT/2016.
 - d. There is no time over-run in case of subject transmission assets except for three months of time over-run in case of Asset-C2. The time over-run of 3 months in case of Asset-C2 was condoned by the Commission vide order dated 6.9.2017 in Petition No. 207/TT/2016.
 - e. Admitted capital cost of all assets is within the RCE cost.
 - f. In terms of the Commission's direction given in order dated 29.4.2016 in Petition No. 116/TT/2014, the Petitioner has submitted WRLDC certificate with regard to Assets-A1 and A2 in the present petition.
 - g. Justification for cost variation in Assets-C1, C2 and C3 has been submitted.
 - h. Package-wise and contract-wise details regarding Additional Capital Expenditure (ACE) have been provided. ACE has been incurred on account of balance and retention payments.
 - i. Additional information has been submitted vide affidavit dated 27.8.2021 wherein Form-5, Form-13, liability flow statement and IA etc. have been filed.
 - j. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 18.1.2021.
3. None of the Respondents have filed reply in the matter.
 4. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

